

arrears of rent from 1st January, 1968 to 31st December, 1972, damages for unlawful retention from 1st January 1973 and interest etc. works out to about Rs. 17.75 lakhs after adjusting the amount already paid by them and security deposit etc. available with the Railways.

(b) The Railways have already filed suits for the recovery of arrears and damages in the Court of Estate Officer, Northern Railway, New Delhi. The firm have, however, filed a writ petition and obtained a stay order from the Delhi High Court. The entire issue is sub judice and further action to recover the outstanding amount from the firm can be taken only after the cases have been finally decided by the Court.

associate concern. Lease of the firm was terminated with effect from 31st December 1972 but they have so far not vacated the area.

Eviction proceedings against the firm have already been initiated under Public Premises (Eviction of Unauthorised Occupants) Act, 1971 in the Court of Estate Officer, Northern Railway, New Delhi. The firm has, however, filed a writ petition and obtained a stay order on the eviction case from the Delhi High Court and the entire issue is sub judice. Further action in the matter can be taken only after the cases have been finally decided by the Court. It is, therefore, not possible to state when the eviction will be completed.

**Encroachment on Railway Land by M/s. Pure Drinks Pvt. Ltd., New Delhi**

बस स्ट नं० ९२०

1425. SHRI RAMDEO SINGH:  
Will the Minister of RAILWAYS be pleased to state:

1426. श्री राम किशन : क्या मौजूदा और परिवहन मंत्री यह बताने की इच्छा करते कि :

(a) the details of encroachment of Railway land by M/s. Pure Drinks Pvt. Ltd., New Delhi; and

(b) within what period the Ministry will eject them of illegal and unauthorised occupation of land?

(क) क्या दिल्ली परिवहन निगम ने सार्वे रोड से केन्द्रीय सचिवालय और रीगल तक बस स्ट नम्बर ९२० का किराया ३० पैसे से बढ़ाकर ८० पैसे कर दिया है;

(ख) क्या उक्त डी.टी.सी. बस स्ट में सार्वे रोड के निवासियों से, जिनमें से अधिकांश कम आय वर्ग के लोग हैं, लगभग दो बर्षों तक ६० पैसे किराया लिया जा रहा था परन्तु कुछ महीने पहले वहाँ नया सम्भरण कराने के बाद यह किराया कम करके ३० पैसे कर दिया गया था;

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): (a) and (b). Railway land measuring 2,748, sq. yards near Minto Bridge station was leased to M/s. Oriental Building and Furnishing Co. Private Ltd. for the specific purpose of stacking or storing material and parking of vehicles only. M/s. Pure Drinks (New Delhi) Private Ltd. are their

(ग) क्या सार्वे रोड से रीगल तक बस स्ट नम्बर ९२० को ९ फरवरी, १९७९ तक ९ किराया स्टब केवल भी परन्तु १० फरवरी, १९७९ को वहाँ बढ़ाकर ११ कर दिया गया और किराया ३० पैसे से बढ़ा कर ८० पैसे कर दिया गया है;

(घ) यदि हाँ, तो इसके कारण और औसत क्या है; और

(ङ) क्या सार्वे रोड में सी-८ और सी-२ आकों की बीच की दूरी केवल २०० मीटर है परन्तु रीगल से सी-२ आक का किराया ५० पैसे है जबकि सी-८ तक का किराया ८० पैसे है ?

संयुक्त और परिवहन संसदों में प्रभावी राख  
 धनी (श्री शंभू राव) : (क) जी, हाँ। भाड़े को 30  
 पैसे से 80 पैसे में संशोधित किया गया, जो कि  
 11-2-1979 से 21-2-1979 तक प्रभावी  
 रहा।

(ख) जी, हाँ।

(ग) श्री (घ) भूतपूर्व टु-टायर पद्धति वाले  
 मार्गों पर दूरी का ध्यान न रखते हुए चाहे वह 16  
 कि.मी. हो अथवा अधिक परन्तु 20 कि.मी. से कम  
 हो, जहाँ कि एक टर्मिनस से दूसरे टर्मिनस तक का  
 भाड़ा 30 पैसे या को 9 भाड़ा स्टेज थीं। वर्तमान  
 भाड़ा ढाँचे के अन्तर्गत भाड़ा स्टेजों के वास्तविक  
 दूरियों के आधार पर तय किया गया है। 920 रुट  
 को दूरी 19.8 कि.मी. है। 11-2-1979 से स्टेजों  
 को नई भाड़ा पद्धति में भी समाहित कर दिया  
 गया और भाड़े को कारेंस रोड से रीगल तक 80 पैसे  
 तय कर दिया गया।

(ङ) 22 फरवरी, 1979 से लागू अधोषिक्त  
 संशोधित भाड़ा रीगल से कारेंस रोड डी० डी० ए०  
 कालोनी के सभी आबासीय ब्लकों तक 50 पैसे है।

#### Railway Line in Backward/Tribal Areas of Gujarat

1427. SHRI CHHITUBHAI GAMIT:  
 SHRI K. PRADHANI:

Will the Minister of RAILWAYS be  
 pleased to state:

(a) whether there is any proposal  
 under the consideration of Govern-  
 ment to relax the condition of econo-  
 mic viability regarding laying lines in  
 rural areas and particularly backward  
 and tribal areas in the country; and

(b) if so, what is the number of  
 such railway lines in the backward/  
 tribal areas of Gujarat and Orissa  
 Pradesh, proposed to be laid during  
 the current financial year?

THE MINISTER OF STATE IN THE  
 MINISTRY OF RAILWAYS (SHRI  
 SHEO NARAIN): (a) The question of  
 evolving a rational criteria for laying  
 railway lines in backward areas where  
 railway investments would not normal-  
 ly be financially viable, is under ex-  
 amination by the National Transport

Policy Committee appointed by the  
 Planning Commission. The new policy  
 regarding railway lines in backward  
 areas will be laid down after considera-  
 tion of the recommendations of this  
 Committee.

(b) The question of new lines for  
 backward areas in Gujarat and Orissa  
 under the new criteria does not arise  
 at this stage.

#### Proposal for opening Uri and Sialkot Road

1428. SHRI ABDUL AHAD VAKIL:  
 Will the Minister of EXTERNAL AF-  
 FAIRS be pleased to state whether  
 Government of India has proposed to  
 Government of Pakistan for opening  
 Uri Road in Kashmir and Jammu, Sial-  
 kot Road in Jammu, for trade and  
 tourist as a step towards further nor-  
 malisation of relation between the two  
 countries?

THE MINISTER OF STATE IN THE  
 MINISTRY OF EXTERNAL AFFAIRS  
 (SHRI SAMARENDRA KUNDU): No,  
 Sir.

#### Secret Police Agents in Iranian Embassy

1429. SHRI ARJUN SINGH BHA-  
 DORIA: Will the Minister of EXTER-  
 NAL AFFAIRS be pleased to state:

(a) whether the Government has  
 seen the statement of five officials of  
 the Iranian Embassy in New Delhi  
 that some of the officials in Iranian  
 Embassy are associated with the Secret  
 Police agency of Iran; and

(b) if so, whether Government will  
 check up that officials in other Embas-  
 sies do not belong to the secret agency  
 of their country and enjoying diplo-  
 matic facilities in India?

THE MINISTER OF STATE IN THE  
 MINISTRY OF EXTERNAL AFFAIRS  
 (SHRI SAMARENDRA KUNDU): (a):